

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ - अहमदाबाद /

**IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD – BENCH 'B'**

**BEFORE SHRI PRAMOD KUMAR, ACCOUNTANT MEMBER
AND
SHRI RAJPAL YADAV, JUDICIAL MEMBER**

**आयकर अपील सं./ ITA No.2122/Ahd/2015
निर्धारण वर्ष/Asstt. Year: 2010-2011**

M/s.Mistry & Vadia Infrastructure 1 st Floor, Firdous Chamber Fatehgunj, Baroda 390 002. PAN: AARFM 4147 P	Vs.	ITO, Ward-2(3) Baroda.
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अपीलार्थी (Appellant)	प्रत्यर्थी (Respondent)
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Assessee by :	Withdrawal Application
Revenue by :	Shri Mudit Nagapl, Sr.DR

सुनवाई की तारीख/Date of Hearing : 27/10/2017
घोषणा की तारीख/Date of Pronouncement: 27/10/2017

आदेश/ORDER

PER PRAMOD KUMAR, ACCOUNTANT MEMBER

Present appeal is directed at the instance of assessee against order of Id.CIT(A)-5, Vadodara dated 27.3.2015 passed for Asstt.Year 2010-11.

2. At the outset, it has been brought to our notice assessee has filed a withdrawal *purshis* dated 24.10.2017, which is on record, seeking permission to withdraw the present appeal. The Id.DR

has no objection to the request of the assessee. Hence, we dismiss the appeal, as being withdrawn.

Order pronounced in the Court on 27th October, 2017.

Sd/-

(RAJPAL YADAV)
JUDICIAL MEMBER

Sd/-

(PRAMOD KUMAR)
ACCOUNTANT MEMBER

Ahmedabad; Dated 27/10/2017

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण / DR, ITAT,
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

True Copy

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad